

Top BSNL Executives joining private telecom companies

1989. SHRI R.C. SINGH :

SHRI D. RAJA:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that some top BSNL executives are found to have joined private telecom companies without taking prior clearance from Government; and

(b) if so, the details of such cases detected so far and what penal action has been taken against such persons?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) Yes, Sir.

(b) Details of such cases are as enumerated as below:-

1. Shri P.K. Khindri, formerly CGM, BSNL, T&D Circle, Jabalpur – Penalised with stoppage of full pension for a period of 02 (two years) for joining M/s Reliance Industries.
2. Shri Shabbir Ahmed, Former Director, BSNL CO – Penalised with deduction of 25% of pension for a period of one year starting from 01.07.2010 for joining M/s Reliance Infocomm. Ltd.
3. Shri Satya Pal Kalsi, Former Chief General Manager, BSNL, UP-E – Penalised with deduction of 25% of pension for a period of one year starting from 01.07.2010 for joining M/s Reliance Infocomm. Ltd.

National Broadband Policy

1990. SHRI BHARATKUMAR RAUT: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether according to the data report of Telecom Regulatory Authority of India (TRAI), the expectations of National Broadband Policy announced in 2004 have fallen short in 2010.

(b) whether poor infrastructure coupled with lack of proper policy initiatives are main factors of this shortfall;